Central Administrative Tribunal, Principal Bench

Contempt Petition No.134 of 2003 in Original Application No.3108 of 2002

New Delhi, this the 6th day of August, 2003

Hon'ble Mr. Justice V. S. Aggarwal, Chairman Hon'ble Mr. S. K. Naik, Member (A)

- Northern Railway Physically Handicapped Employees Welfare Association Through its President, 1/3146, Ram Nagar, Loni Road, Shahdara, Delhi-32
- 2. Shri Arvind Kumar Rai, Jr.Accounts Assistants R/o E-131, JJ Colony, Ashok Vihar, Wazirpur, Delhi

.... Petitioners

(By Advocate: Ms. Neeru Vaid)

Versus

- Shri I.I.M.S.Rana, Chairman, Railway Board, Rail Bhawan, New Delhi
- Shri R.K. Singh, General Manager, Northern Railway, Baroda House, New Delhi

....Respondents

(By Advocate: Shri R.L. Dhawan)

ORDER(ORAL)

By Justice V.S. Aggarwal, Chairman

This Tribunal on 28.11.2002 in O.A.3108/2002 had directed that representation of the applicants be decided by passing a speaking order in the light of the statutory provisions. The same has been decided. The applicants, if so advised, may challenge the said order so passed. Rule is discharged. Nothing said herein should be taken as any expression of opinion regarding the merits of the decision so taken.

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(S.K. Naik) Member(A) (V.S. Aggarwal) Chairman